of sugarcane & gur

भी भनी राम भागड़ी : कम वीस लाख किसान हिन्दुस्तान से यहां एकत्र हो रहे हैं। मैं प्राथना करता हूं कि जब वह रैली खरम हो जाए उसके बाद म्राप इसके लिए समय रखें ताकि हम मी उसमें भाग ले सकें।

SHRI SURJIT SINGH BARNALA : I have no objection to a discussion taking place. Time can be given.

SHRI SHYAMNANDAN MISHRA: (Ulluberia): There are there ways to satiafy the Members on this issue—one is that the Government should find time for two hours tomorrow for a discussion on the statement to be made by the hon. Minister. I do not think that there is anything being permitted tomorrow. After all the businers of the House is transacted, we can discuss this problem. Secondly, if the Government is not prepared to do that and the hon. Minister is engaged otherwise, than the Government should be prepared to extend the House for one day only for the discussion of this subject.

The third course that can be adopted is that the Business Advisory Committee should sit this afternoon and streamline, the discustion to be taken up tomorrow. We can take out certain things from the Agenda and include this subject for a discussion tomorrow. These are the three courses open to the House and one of them can be adopted.

SHRI PURNA SINHA (Terpur) : Mr. Speaker, Sir, time capsule has been uncarthed and it has already been ripped open and contents have been found out and inventories have been found out and inventories have been prepared. Certain i terms were shown to the press. Can the press know much before Parliament can know it ? It was Parliament which got it unearthed and it must have the first chance to know the contents. Are you going to ask the Minister to disclose the contents of the time capsule to Parliament hefore the House adjourns. We want a categorical statement tomorrow.

MR. SPEAKER : The Minister is not here. The Minister for Parliamentary Affairs wants to say something.

भय तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (थी लारंग साथ) : माननी य सदस्य इस मुटे पर चर्चा करना चाहते हैं। कुछ माननीय सदस्यों का कहना है कि इस रद चर्चा के लिए मागे समय बढ़ा दियां जाए। इस पर चर्चा हो यह मावस्यक है क्योंकि वह किसानों का मसला है भीर स्वाभाविक है कि भान यि सदस्य इस पर चर्चा करना चाहें। हम लंच मावर में भी घपना काम जारी रख नकते हैं। माखिर में एक खंटा घीर मी बैठ कर कुछ समय निकाल सकते हैं धीर इस पर बह स कर सकते हैं। घगर माननीय सदस्यों को एतराख न हो तो वे मेरे इम सुमाव को स्वीकार कर सकते हैं। यह हमारा सुमाव है।

SHRISAUGATAROY On a point of order. There was half an hour discussion on sugar industry and when such discussion takes place Ministers are expected to ceme prepared with policy statements and other information as so that Members do not Minister Bhanu Pratap Singh did not come prepared with a policy statement. So I request the Ministers through you that in future when they come for discussion they should come prepared with a soluce statements.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I want to move a formalmotion that the sitting temetrew be extended by two hours for this discussion.

12.56 bre.

PAPERS LAID ON THE TABLE

ACCCURT 5 OP ANIMAL WELFARE FOARD, MARRAS FOR 1975-76, REVIEW AND ANNUAL REPORT OF KERALA ACRO-INDUTRUES CORPORATION LTD. POR 1973-756, ANNUAL REPORTS (HINGI) OF ORISSA ACRO-INDUSTRIES CORPCRATICS FOR 1958-66, ANDIG& STATEMENTS.

THE MINISTER OF AGRICUL-TURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : I beg to lay on the Table :---

(1) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1535-76 and the Audit Report thereon, under the sub-rule (4) of Rule, 34 of the Animal Welfare Board (Administration) Rules, 1962. [Plased in library. Ser No. LT-1426/17]. **a**55

(2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1936 :--

(a) (i) Review (Hindi and English versions) by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1975-76

(ii) Annual Report of the Kerala Agro-Industries Corporation Limited. Trivandrum, for the year 1975-76 alongwith the Audited Accounts and the comments of the Computed and Auditor Generali thereon. *[Placed in library. [See* No. 17-1427/76].

(b) Annual Report (Hindi* vrsion) of the Orisaa Agro-Industries Corporation Limited, Cuttack, for the year 1968-69 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) Annual Report (Hindi* version) of the Orisas Agro-Industries Corporation Limited, Cuttack for the year 1950-70 along with the Audited Accounts and the comments of the Competiviller and Auditor General the reon. [Plazed in library. Ser No. LT-1428[77].

(3) A statement (Hindi and English versions) explaining 'reason for not laying simultaneously the Hindi version of the Report mentioned at 2(a) (ii) above.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (2)(a), (b) and (c) above. [Plated in library. See No. .LT-1428/77].

PROF. P. G. MAVALANKAR (Gandhinagar): I want to make and observation with regard to the papers laid on the Table of the House; I have sought your permission to raise this matter with particular reference to itrm 3, 7 and 8 in today's list of business. Papers, statemats, reports etc. are being laid by various Ministers and I have purposely not sought your permission so far to raise certain objections. But now that we are coming to the close of the pretent vasion. I thought I shall invite the attention of the House to som-important matters. You will be pleased to reall that a number of important statements, reports, reviews etc. covering the activities of the government

and public corporations for which the Government of India are respomible through various Ministrics are being laid before the House. This practice though followed strictly and technically in effect and in spirit the purpose is lost if they are laid as late as 4 or 6 years after they were supposed to have been laid. For example, the Minister of Agriculture is laying on the Table of the House today the Hindi version of the annual report of the Orissa Agro-Industries Corporation for the year 1968-69 I know that, fortunately, there is a committee for papers laid on the table of the House which will look into all these cases and I am just now not on that question. My point is that if Ministers bring before the House reports of activities years later, they just go in a routine way ; the matter is referred to the committee and it makes a report. But the purpose of keeping vigilance and the right of interrogating the government are being denied to us. Therefore, my request to you is this. You will see a footnote which says that the English versions of the reports for 1968-69 and 1969-70 were laid o the Table of the House on 28th October, 1976, and the mere translation into Hindi had taken one year and two months. This is something unpardonable; even if How can the government take 14 months for mere Hindi translation of a report which was laid already late by six years?

Now they take 14 months more to lay the Hindi translation. You can see how this very serious procedure laid down over a period of years has been ridiculed and made fun of by the laying of delayed reports. Secondly, the reasons exaplaining the delay are also being laid on the Table by the Minister today. He lays the report and simultaneously lays the reasons for delay. So, tomorrow I cannot raise the matter. If I knew the reasons for the delay at least a couple of hours in advance, if then there is a serious lapse. I can invite the attention of the House to it with your permission. When both are laid simultancously, nothing can be done. If you agree, therefore, I suggest that the state-ment giving reasons for dealy in laying either the Hindi version or the original, English version ought to be circulated to all members of Parliament at 7.30 or 8 in the morning along with the list of business, so that we may study those reasons. If the delay is ordinary and trchnical, we will not waste the time of the House by raising it here. But if it is a serious matter involving accountability of a high order, we will come to you before in o'clock, take your permission and raise it in the House.

. The English versions of the reports were laid on the table on the 28th October, 1976.

23 00 hrs.

MR. SPEAKER : I will look into the matter.

SHRI KANWAR LAL GUPTA (Delbi Sadar) : being the Chairman of the Committee, I want to make a submission.

मेरा कहना यह है कि जो माननीय सदस्य ने कहा है, वह बहुत गंकीर बात है। हमारी कमेटी के सामने कई-कई साल के बाद रिपोर्ट प्राती है कीर उसका परिणान यह होता है कि जो कुछ सदन या सदस्य देख सकते है कि उसने बसा गड़बढ़ है, ब्या ठीक है, बहु नहीं देख पाते, उसका उद्देष्ट बाल्प हो जाता है।

कई प्राइवेट या गवनेमेंट की ऐसी इंस्टीट्यूमन्स हैं जिनमें स्टेट या मेंटर का रूपया लगा है, उनकी 7, 8 साल के बाद रिपोर्ट माती हैं। कोई हाउस की ऐसी कमेटी नहीं है जो उनकी एक्टिविटीउ को बाच करे। कई बार देर में रिपोर्ट नाने का उट्रेम्य यह भी होता है कि 7, 8 साल के वाद लामो ताकि जो गड़बड़ी हो. जसकी कोई देख नहां सके।

हमारी कमेटी इतना ही देखता है कि रिपोर्ट ठीक समय पर धाई है या नहीं। धगर नहीं धाई तो कह देते हैं कि गलती हो गई, नहीं धाई। इससे ज्यादा कुछ नहीं हो सकता हैं।

मेरी प्रार्थना है कि इस कमेटी के परस्यू को थोड़ा बढ़ाना चाहिए ताकि यह कमेटी, कहां पर गड़बड़ है, कहां ठीक है, कहां ठीक नहीं है, जैसे हाउस की दूसरों कमेटीच देवती हैं, यह कमेटी भी जांच कर सके भीर सःन के सामने रख सके कि इममें क्या गड़बड़ है । भाषकी सूचना के लिए मैं यह प्रार्थना करना चाहता हं ।

SHRI SURJIT SINGH BARNALA : There are two types of reports being laid today. One is in item 2(a) "Review (Hindi & English versions) by Government on the working of the Kerala Agro Industries Corporation for the year 1975-96". There is not much delay in that. But my hon. Friend is referring to item a(b)-"Annual Report (Hindi version) of Orisas Agro Industries Corporation Limited, Cuttack, for the year 1969-69". But he has not read out what follo a, viz., "Jong with the audied accounts and the comments of the Comptroller and Auditor General thereon".

All that has taken time, and that has been explained.

MR. SPEAKER : The delay of nearly g years is too much.

SHRI KANWAR LAL GUPTA : The Minister should not be allowed to explain these reasons. It is for the Committee to see why delay has taken place.

SHRI SURJIT SINGH BARNALA : It was only mentioned that it was a report, "along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon."

MR. SPEAKER: Even then g verars' delay is something unpartionable. But of course, you are not responsible. Somebody clear may be responsible. At least in future, these reports should be placed on the Table of the House as early as possible. The Auditor General must have asked for the report carlier.

We will look into the matter and see how we can expedite things. If you can give it in writing, we can see how it can be stream-lined.

ANNUAL REPORT OF NAIT DNAL PRODUCTIVITY COUNCIL FOR 1976-77

भम तया संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सारंग साय) : ग्रध्यक्ष महोदय, मैं श्री जाजं फ़र्नान्डीज की भोर से राष्ट्रीय उत्पादकता परिषद, नई दिल्ली के वर्ष के वार्षिक प्रतिवेदन (हिन्दी 1976-77 तचा मंग्रेजी संस्करण) एक प्रति सभा पटल पर रखता 1 [Placed in library. See No. LT-: 429.77].

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) > I beg to lay on the Table a copy each of

REVIEW AND ANNUAL REPORT OF BHARAT ALUMINUM CO. LTD., FOR 1976-77